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No.1/1/2022-Adm/APTEL-II/674/23  
**Appellate Tribunal for Electricity**  
**Ministry of Power**  
**Website: [www.aptel.gov.in](http://www.aptel.gov.in)**  
Core-4, 7<sup>th</sup> floor, SCOPE Complex, Lodhi Road,  
New Delhi-110003

Dated 22<sup>nd</sup> September 2023

### VACANCY CIRCULAR

It is proposed to fill up the posts of Registrar, Deputy Registrar, Court Master, Personal Assistant and Judicial Assistant in the Appellate Tribunal for Electricity on deputation/absorption basis. One post of Deputy Registrar will be filled up subject to outcome of the W.P. (C) No. 6373/2021 pending in the Hon'ble High court of Delhi.

Sl.	Name of the post	Eligibility Criteria
1	<b>Registrar (Anticipated) (One) Level-14(144200-218200) Deputation.</b>	<b>Deputation :</b> Officers of the Central Government or State Government or Supreme Court or High Court or District Court possessing degree in law from a recognized University or equivalent; (a) Holding analogous post on regular basis; or (b) With two years regular service in the post in level 13 A in the pay matrix; or (c) With Three years regular service in the post in level 13 in the pay matrix; or (d) Holding the post of District Judge or Additional District Judge or Registrar or Additional Registrar, on regular basis; or (e) With five years regular service in the post of Joint Registrar of a High Court. <b>Note 1:-</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organization or Department of Central Government shall be five years. <b>Note 2:-</b> The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.
2	<b>Deputy Registrar (Two) Level-12 (78,800-2,09,200)</b> Deputation / absorption Officer appointed on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may	Officers of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Tribunal or Recognized Universities of Central or State Government, possessing degree in law from a recognized University or equivalent; (a) Holding analogous post on regular basis; or (b) With Five years regular service in the post in level 11 in the pay matrix; or (c) With ten years combined regular service in the post in level 10 and level 11 in the pay matrix; or (d) Holding the post of Additional Registrar or Joint Registrar or Deputy Registrar in a High Court, on regular basis; or

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	<p>in its discretion, take such decision, as it considers appropriate.</p>	<p>(e) With five years regular service as Judicial Officer in a High Court.</p> <p><b>Note 1:-</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p><b>Note 2:-</b> The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
3	<p><b>Court Master (Two Posts)</b> <b>Level-7</b> <b>(Rs.44,900- 1,42,400)</b></p> <p>By promotion failing which by deputation/absorption failing both by direct recruitment.</p> <p><b>Note :-</b> Officer appointed on the post of Court Master on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii)with five years regular services in the post in level 6 in the pay matrix or equivalent;</p> <p>(b) possessing Bachelor's degree from a recognized university or equivalent;</p> <p>(c) possessing speed in stenography of 100 words per minute (English); and (d) Having knowledge of computers.</p> <p><b>Note 1:-</b> The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p> <p><b>Note 2:-</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p><b>Note 3:-</b> The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
4.	<p><b>Personal Assistant (Four)</b> <b>Level-6</b> <b>(Rs.35,400- 1,12,400/-).</b></p> <p>By promotion failing which by deputation/absorption failing both by direct recruitment.</p> <p><b>Note :-</b> Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii)with ten years regular services in the post in level 4 in the pay matrix or equivalent;</p> <p>(b) possessing speed in stenography (English) of 80 words per minute;</p> <p>(c) Having knowledge of computers.</p> <p><b>Note 1:-</b> The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p>

	absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.	<p><b>Note 2:-</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p><b>Note 3:-</b> The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
5	<p><b>Judicial Assistant (Filing) (One) Post.</b> <b>Level-6</b> <b>(Rs.35,400- 1,12,400)</b></p> <p>Note :- Officer appointed on the post of Judicial Assistant (Filing) on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption:- Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with six years regular services in the post in level 5 in the pay matrix or equivalent; or (iii) with ten years regular services in the post in level 4 in the pay matrix or equivalent;</p> <p>(b) possessing degree in law from a recognized University or equivalent</p> <p>(c) Having knowledge of computers.</p> <p><b>Note 1:-</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p><b>Note 2:-</b> The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>

2. The pay and conditions of deputation / absorption of the officials selected will be regulated in accordance with the Department of Personnel & Training's O.M. No.6/8/2009-Estt.(Pay-II) dated the 17<sup>th</sup> June, 2010, as amended from time to time and other instructions of the Central Govt. issued in this regard from time to time.

3. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other Organization or Department of Central Govt. shall be five years.

4. The maximum age of the applicant should not be more than 56 years on the closing date of application.

5. The application Form as per '**Annexure**' (also available in website of this Tribunal), along with attested copies of up-to-date ACRs/APAR for the last five years and vigilance clearance, may be forwarded to the undersigned immediately but **not later than four weeks after publication of vacancy circular in the Employment News**. Applications not accompanied by copies of ACRs/APAR and vigilance clearance will not be entertained.

6. The Appellate Tribunal for Electricity has been declared eligible for allotment of General Pool accommodation. Officials of the Central Government/All India Services joining the Tribunal would be eligible for allotment/ retention of General Pool residential accommodation, on maturity of their turn in the waiting list, subject to fulfilment of other usual conditions.

7. Number of vacancy may vary and the Appellate Tribunal for Electricity keeps its right reserve for changes in vacancy position or any other change.

Sd/-  
(Madhulika Choudhary)  
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Copy to :-

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